

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'D' NEW DELHI
BEFORE SHRI R. S. SYAL, ACCOUNTANT MEMBER
AND
SMT SUCHITRA KAMBLE, JUDICIAL MEMBER
I.T.A .No.-4475/Del/2012
(ASSESSMENT YEAR-2009-10)**

Lal Singh 405, Rajeev Puram, Phoons Garh Road, Karnal PAN No. ATGPS8341B (APPELLANT)	vs	ITO, Ward - 1 Karnal (RESPONDENT)
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Appellant by	None
Respondent by	Sh. Umesh Chandra Dubey, Sr. DR

Date of Hearing	10.10.2016
Date of Pronouncement	10.10.2016

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the Assessee against the order dated 20.05.2012 passed by CIT(A) Karnal for Assessment Year 2009-10. Despite sending notice of hearing sufficiently in advance, neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh High

Court's decision in case of Estate of Late Tukoji Rao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution.

The order is pronounced in the open court on 10th of October, 2016.

Sd/-

**(R.S. SYAL)
ACCOUNTANT MEMBER**

Sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 10/10/2016

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	.10. 2016	PS
2.	Draft placed before author	.10.2016	PS
3.	Draft proposed & placed before the second member	.2016	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM

5.	Approved Draft comes to the Sr.PS/PS	10.10.2016	PS/PS
6.	Kept for pronouncement on		PS
7.	File sent to the Bench Clerk	10.10.2016	PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		